## The Rajasthan State Warehousing Corporation Recruitment of Dependants of Corporation Employees Dying while in Service Regulations, 1983



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### **Rajasthan State Warehousing Corporation**

H.O.: BHAWANI SINGH ROAD, JAIPUR-302015

(First published in Gazette Notification Part I () dated 17.11.1983)

In exercise of the powers conferred by Section 42 of the Warehousing Corporations Act, 1962 (Central Act 58 of 1962) The Rajasthan State Warehousing Corporation, with the previous sanction of the State Government hereby makes the following Regulations, namely:

# THE RAJASTHAN STATE WAREHOUSING CORPORATION RECRUITMENT OF DEPENDANTS OF CORPORATION EMPLOYEES DYING WHILE IN SERVICE REGULATIONS, 1983

#### 1. Short Title and Commencements:

- (1) These Regulations may be called the Rajasthan State Warehousing Corporation Recruitment of Dependents of the Employees of the Corporation Dying while in Service Regulations, 1983.
- (2) These Regulations shall come into force from the date of their publication in the Rajasthan Rajpatra.

#### 2. **Definitions**:

In these Regulations, unless the context otherwise requires:

- (a) "Corporation" means the Rajasthan State Warehousing Corporation.
- (b) 'Appointing Authority' means the Rajasthan State Warehousing Corporation and includes any other officer

to whom powers have been delegated by the Corporation through a special or General Order to exercise the powers and functions of the Appointing Authority under the relevant Regulations.

- (c) "Corporation Employee" means a person employed in connection with the affairs of Corporation and who:
  - (i) was permanent in such employment, or;
  - (ii) though temporary had been regularly appointed in such employment; or
  - (iii) though not regularly appointed, has put in one year's continuous service in a regular vacancy in such employment; and
  - (iv) shall also include the person sent temporarily on depution from Corporation.

# NOTE:- Person working on deputation from other Department or Agency, on Work Charged or Daily Wages basis will not be covered under this definition.

#### **Explanation:**

"Regularly appointed" means appointed in accordance with the procedure laid down for recruitment to the post or service as the case may be.

- (d) "Deceased Corporation Employee" means Corporation Employee who died while in service on or after 2nd day of September, 1972.
- (e) "Family" means the family of the deceased Corporation employee and shall include wife or husband, sons and unmarried or widowed

daughters, who were dependent on the deceased Corporation Employee:

Provided that if no such member of the family is eligible for getting benefit under these Regulations, the benefit available under these Regulations may be extended to any other close relative of the deceased to be named by the widow or the Guardain of the children of the deceased with the specific approval of the Government.

#### 3. **Application of the Regulations:**

These regulations shall apply to recruitment of the dependants of the deceased Corporation employee to the posts in connection with the affairs of the Corporation.

#### 4. Overriding Effects of these Regulations :

These regulations and any orders issued there-under shall have effect notwithstanding anything to the contrary contained in any regulations or orders in force at the commencement of these Regulations.

#### 5. Recruitment of a Member of the family of the deceased:

In case of deceased Corporation employee, one member of his family who is not already employed under the Central/State Government or Statutory Board/Organisation/Corporation owned or controlled by the Central/State Government, shall on making an application for the purpose be given a suitable employment in the Corporation without delay only against an existing vacancy in relaxation of the normal recruitment rules/regulations, provided such member fulfils the educational and other qualifications of recruitment.

In the event of non- availability of vacancy or any other members of the family, being unqualified or minor is not found suitable or eligible for immediate employment, then such cases should be considered immediately on the availability of the post or any one of them becomes qualified or eligible or such employment under these regulations.

#### 6. Contents of Application for Employment :

An application for appointment under these Regulations shall be addressed to the appointing authority in respect of the post for which appointment is sought. The application shall interalia, contain the following information:

- 1. The name and designation of the deceased Corporation employee.
- 2. Office/Branch of the Corporation in which deceased employee was working prior to his death.
- 3. The date and place of the death of the deceased employee of the Corporation.
- 4. Last pay drawn and pay scale.
- 5. Name, age and other details pertaining to the members of the family of the deceased particularly about their marriage, employment and income.
- 6. Details of the financial condition of the family and;
- 7. Name, date of birth, educational and other qualifications if any, of the applicant and his/her relation with the deceased Corporation employee.

#### 7. Procedure when more than One Member of the Family seeks Employment:

If more than one member of the family of the deceased Corporation

Employee seeks employment under these regulations, the Managing Director shall decide about the suitability of the person for giving employment in the Corporation. The decision will be taken keeping in view also overall interest of the welfare of the entire family, particularly the widow and the minor members thereof.

#### 8. Relaxation for Age and other Recruitment :

The candidates seeking appointment under these Regulations must not be less than 18 years at the time of apointment. In the cases in which the wife of the deceased Corporation employee being the only candidate is found qualified and eligible for such employment there shall be no maximum age limit.

2. The procedural requirement for selection, such as written test, typing test or interview by a Selection Committee or any other Authority shall be dispensed with but it shall be open to the appointing authority to interview the candidate in order to satisfy that the candidate will be able to maintain the minimum standards of work and efficiency expected on the post or to prescribe any condition, if considered necessary, for acquiring any training proficiency e.g. typing speed or any other qualifications etc. within a reasonable period, after such employment under these Regulations.

#### 9. Satisfaction of Appointing Authority as regards General Qualification:

Before a candidate is appointed, the Appointing Authority shall satisfy itself that:

(a) The character of the candidate is such as to render him suitable in all respect for employment in the Corporation's Service.

#### **Explanation**:

Persons dismissed by the Union Government or by any State Government or by a Local Authority or a Corporation owned or controlled by the Central/State Government shall be deemed to be ineligible for appointment to the Service.

- (b) He is good mental and bodily health and free from any physical defect likely to interfare with the efficient performance of his/her duties, for which the candidate shall be required to appear before the appropriate medical authority and to produce a certificate of fitness in accordance with the Regulations applicable to the case; and
- (c) In the case of a male candidate, he has not more than one wife living, and in the case of female candidate she has not married a person already having a wife living.

#### 10. **Power to Remove Difficulties**:-

The State Government may for the purpose of removing any difficulty (of the existance of which it shall be the sole judge) in the implementation of any provision of these Regulations, make any general or special order as it may consider necessary or expedient in the interest of fair dealing or in the public interest.

#### AGRICULTURE (GR.IV) & CO-OPERATIVE DEPARTMENT

(Published in Rajasthan Rajparta in Part 1 (Kha) dated 17-11- 1983.)

#### **NOTIFICATION**

Jaipur, November 9, 1983

No. F. 5 (9) Agr.-IV/Coop/76- The Rajasthan Government in consistent with the powers conferred under Section 42 of the Warehousing Corporations Act, 1962 (Central Act 58 of 1962) hereby accord sanction to make the Rajasthan State Warehousing Corporation Recruitment of Dependents of Corporation Employees Dying while in Service Regulations, 1983.

By Order
Ram Mohan
Dy. Secretary to Government